

[Secretary]

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1980, agreed without any amendment to the Auroville (Emergency Provisions) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1980."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1980, agreed without any amendment to the Jute Companies (Nationalisation) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 8th December 1980."

12.15 hrs.

RE. ADJOURNMENT MOTIONS
ETC.—Contd.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): When there is a clear provision, I do not know why you are not allowing. Do not shut him out.

MR. SPEAKER: Shri Harish Kumar Gangwar, under Rule 377

SHRI JYOTIRMOY BOSU: He comes from the remote area.

MR. SPEAKER: It does not matter. somebody comes from far or near. Somebody has to be far and somebody has to be near.

SHRI JYOTIRMOY BOSU: Do not shut him out.

MR. SPEAKER: I am not shutting him out.

SHRI JYOTIRMOY BOSU: I am sorry, you are. I have shown you

clear provision and you are not listening and you are not going by this. Why are you disappointing this young man?

(Interruptions)

MR. SPEAKER: His being young does not have anything to do with this issue. (Interruptions)

SHRI JYOTIRMOY BOSU: This does not befit you. This does not befit the Chair. This does not befit..... (Interruptions).

SHRI M. M. LAWRENCE (Idukki): I have given calling Attention Notice regarding the death of Lazor Kunjan in Delhi Cant. One citizen named Sasi from my constituency is dying in Delhi Cantonment Military cell after being tortured.

MR. SPEAKER: I am not allowing.

SHRI M. M. LAWRENCE: He is from my constituency. He is dying

MR. SPEAKER: Somebody has to be from some constituency. No. not allowed.

(Interruptions)

SHRI HARIKESH BAHADUR (Gorakhpur): Should Parliament not take notice of that?

You are not even referring this matter to the Government.

श्री हरीकेश बहादुर (गोरक्षपुर) : कई बार दातें हो जाती हैं लेकिन जिस तरह से अखबार वाले उसको उछाल रहे हैं या ये उछाल रहे हैं उससे इनका इरादा नेक नहीं लगता है। (ध्वनि)

ग्रन्थालय महोदय : ऐसा वरन से नहीं चलता है। (ध्वनि)

MR. SPEAKER: Shri Harish Kumar Gangwar, under Rule 377.

SHRI JYOTIRMOY BOSU: I rise under Rule 51. I want half a minute on another issue.

For a debate that is coming I re-quizzed certain balance sheets and annual reports of a private limited company which is going to be taken over by the Government.

The Library Section has been trying with the Ministry of Law, Justice and Company Affairs and the Ministry of Industry. They are withholding the papers. I am trying for the last few days to get the papers. How can we carry on the work in Parliament? Because it is Maruti, the papers will not be made available. This is most surprising and I am most distressed about it. This has never happened.

SHRI A. NEELALOHITHADASAN: (Trivandrum): You are not allowing me to make a brief statement even. We are walking out in protest.

12.16 hrs.

Shri A. Neelalohithadasan and some other hon. Members then left the House.)

12.16 hrs.

MATTERS UNDER RULE 377

(i) RANI SATI TEMPLE IN RAJASTHAN

श्री भीम सिंह (झुंझूनू) : अध्यक्ष जी, दिनांक 3-12-1980 को माननीय सदस्यों ने "सती प्रथा" की पुनरावृत्ति को रोके जाने हेतु एक स्थगन प्रस्ताव सदन में प्रस्तुत करने हेतु स्वीकृति चाहने को अपने उद्देश्य प्रकट किए। माननीय प्रधान मंत्री श्रीमती इंदिरा जी ने भी इस विषय पर सदन में एक वक्तव्य दिया। यह विषय मेरे चुनाव क्षेत्र झुंझूनू के श्री राणी सती मंदिर से संबंधित था। झुंझूनू का यह राणी सती का मंदिर सात सौ वर्ष पहले अपने सतीत्व को बचाने हेतु हुए सती जी का है। इस मंदिर पर सदियों से प्रतिवर्ष एक

विशाल मेला भरता है और लाखों श्रद्धालु भक्त कलकत्ता, बम्बई, मद्रास व सारे देश के कोने-कोने से वहां श्री सती माता की पूजा व दर्शन करने को आते हैं। विक्रम संवत् 1352 में इन सती जी के पति जब लड़ाई के मैदान में युद्ध करते हुए मारे गए तब अपने सतीत्व की रक्षा करने हेतु उन्होंने अपने आपको अग्नि को समर्पित कर दिया। झुंझूनू की इन राणी सती माता के 12 मन्दिर विदेशों में हैं और 113 मन्दिर भारत में। जिस जबरन सती प्रथा की माननीय सदस्यों ने व माननीय प्रधान मंत्री जी ने निन्दा की है, मैं समझता हूं कि उनका तात्पर्य जौहर करके अपने सतीत्व की रक्षा हेतु "सती" होने वाली वीरांगनाओं के लिए कदापि नहीं था। राजस्थान में दस बार बड़े-बड़े "जौहर" हुए—तीन बार जौहर चित्तौड़गढ़ (मेवाड़) में, दो बार जैसलमेर में, एक बार बयाना (भरतपुर) में, एक बार भटनेर (बीकानेर) में, एक बार जालौर (मारवाड़) में, एक बार सीवाणा (मारवाड़) में और एक बार रणथंभों में। इन जौहरों में अपने सतीत्व की रक्षा हेतु हजारों नारियों ने अपने आपको अग्नि में समर्पित कर सती हो जाती थीं और राजपूत शूरवीर के सरिया वस्त्र धारण कर युद्ध में जूझकर देश के लिए अपने प्राणों की आहुति दे देते थे, यही "जौहर" कहलाता था। इन सती सूरमाओं (अनन्तोन वारीयस) की वीर-पूजा के हेतु राजस्थान में श्रद्धा से लाखों लाख स्त्री-पुरुष मेले लगाते हैं। जुलूस निकालते हैं। इन में प्रमुख है—चित्तौड़ गढ़ का सदी मेला, रामदेवजी का मेला, गूगा जी का मेला, तेजाजी का मेला, व झुंझूनू का राणी सती मेला। जिस प्रकार इंडिया मेट नई दिल्ली में "अमर-ज्योति" प्रज्वलित रख कर "अनन्तोन वारीयस" के प्रति श्रद्धांजलि दी जाती है, इन सती व सूरमाओं के जुलूस निकालकर, उन्हें सर्वाकरण